CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

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ORIGINAL APPLICATION NO.060/01300/2017

Chandigarh, this the 5th day of February, 2018

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CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)

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Dr. Nitasha Sharma w/o Shri Susheel Gautam, resident of 1219-B, Sector 32-C, Chandigarh.

....APPLICANT

(Present: Mr. Susheel Gautam, Advocate)

VERSUS

- 1. Chandigarh Administration, through its Secretary (Home), Chandigarh Administration, Chandigarh.
- 2. Director, Govt. Medical College & Hospital, Chandigarh.

....RESPONDENTS

(Present: Mr. Gagandeep Singh Chhina, Advocate proxy for Mr. Arvind Moudgil, Advocate)

ORDER (Oral)

HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-

At the very outset, learned counsel for the respondents has placed on record, the copy of order dated 02.02.2018, by virtue of which the grievances of the applicant have already been redressed, by the Competent Authority.

Therefore, in this view of the matter, the instant Original Application becomes infructuous, which is hereby disposed of as such, as prayed for.

(JUSTICE M.S. SULLAR) MEMBER (J)

Dated: 05.02.2018.

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